

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 105/2017, T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016  
With TP No. 44/397-398/NCLT/AHM/2016 (New)  
C.A. Nos. 273/2013, 9/2015, 13/2015  
With C.P. No. 63/397-398/CLB/MB/2013 (Old)**

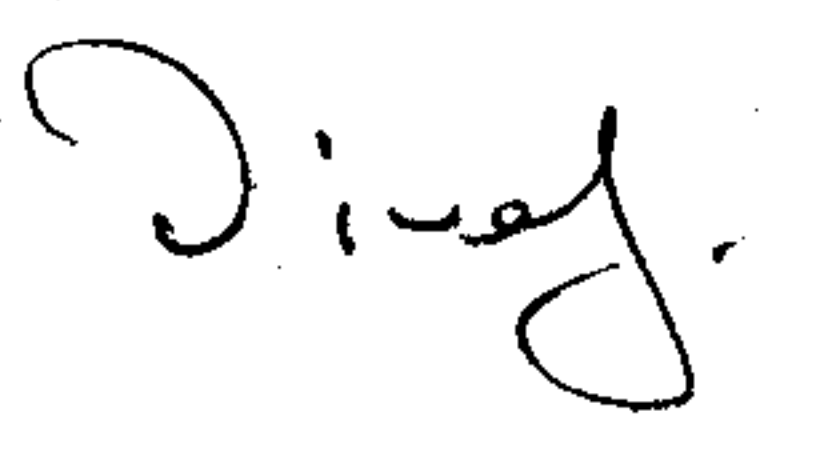

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Sumer Singh & Ors.  
V/s.  
Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIVEK GURNANI	Advocate	Petitioner	
2.	DHIREN R. DAVE	PCS	R-2	

**ORDER**

Learned Advocate Mr. Vivek Gurnani i/b Learned PCS Mr. Susshil Daga present for Petitioner. Learned PCS Mr. Dhiren Dave present for Respondent No.2.

Petitioner filed some more documents in a loose condition.

Respondent filed IA 105/2017 seeking a direction to the petitioner to submit original balance sheets from year 2002 to 2015 and other reliefs.

Copy of application already served on Original petitioners.

Original petitioners shall file reply, if any, in IA 105/2017 within one week serving a copy in advance to the original Respondents.

List the matter on 07.12.2017 on hearing on IA 105/2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.